

W.P.(C) No.9451 of 2019

2 22.5.2019

On the oral prayer made by the learned counsel for the petitioner, opposite party nos.7 to 26 are deleted from the cause title.

Four extra copies of the writ petition be served on the learned Additional Government Advocate to enable him to obtain instruction in the matter.

Issue notice to opposite parties 3 and 4 by registered post with A.D. for which requisites shall be filed within seven days.

List this matter on 24.6.2019.

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Dr. A.K.Rath, J.
Vacation Judge

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Biswanath Rath, J.
Vacation Judge

3 22.5.2019

I.A.No.7818 of 2019

As an interim, it is directed that pendency of the writ petition shall not be a bar for opposite party nos.3 and 4 to clean the pond/tank in question by removing the garbage.

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Dr. A.K.Rath, J.
Vacation Judge

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Biswanath Rath, J.
Vacation Judge

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